

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.15/81

DATED 18.10.2016

Please Note

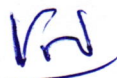
- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 15/81 dated 18.10.2016 of Norms Committee-II for the year 2016-17 held on 18.10.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, Industrial Advisor	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 15/81 dated 18.10.2016 are confirmed by the members.


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date: 29.11.2016
	Decision : NC observed that reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 29.11.2016.			

2	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date: 29.11.2016
	Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 29.11.2016.			

3	Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date: 29.11.2016
	Decision : NC observed that reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 29.11.2016.			

4	Case No.:57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date: 29.11.2016
	Decision : NC observed that case of the company was referred to M/o Mines for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 29.11.2016.			

5	Case No.:32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
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Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निदेशक (आपूर्ति)
Foreign Trade Director (Imports)
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
वाणिज्य भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date: 29.11.2016
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Decision : NC observed that reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 29.11.2016

Case No.: 25/13/81-ALC2/2014	Party Name: JUPITER SOLAR POWER LIMITED	Meet No/Date: 15/81-ALC2/2016 18.10.2016	Status: Deferred
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HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date: 29.11.2016
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Decision : NC observed that case was referred to MNRE for comments and reminder sent on 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case.

The case stands deferred to 29.11.2016.

Case No.: 21/1/81-ALC2/2015	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 15/81-ALC2/2016 18.10.2016	Approved
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HQ File :01/81/050/00021/AM16/	RLA File :03/94/040/00906/AM15/	Lic.No/Date:0310792364 24.12.2014	
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Decision : NC decided to **ratify** the norms for the above as per comments of DHI vide UO No.TSW(B)/3(64)/2016 dated 18.10.2016 (copy enclosed).

RA may take suitable consequent action accordingly.

Case No.: 23/1/81-ALC2/2015	Party Name: AMARTARA PVT. LTD.	Meet No/Date: 15/81-ALC2/2016 18.10.2016	Status: Deferred
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HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date: 29.11.2016
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Decision : NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 29.11.2016.

Case No.: 16/1/81-ALC2/2015	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date: 15/81-ALC2/2016 18.10.2016	Approved
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HQ File :01/81/050/00016/AM16/	RLA File :09/24/040/00617/AM15/	Lic.No/Date:0910061590 04.02.2015	
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Decision : NC decided to **ratify** the norms for the above as per DHI written comments dated 18.10.2016 as under :

BSJ
जनजीत सिंह/JANJIT SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
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VH
विनीत कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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एनडीए भवन, नई दिल्ली
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- i. Net quantities as per actual consumption which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities.
- ii. Wastages of Import Item No. 1, 3,4 & 5 on repeat basis with AA No.0910045982 dated 21.03.2011
- iii. Wastages of Import Item No.2 @ 1% based on SION C-1.
- iv. Import item No. 6& 7 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.

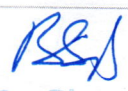
RA may take suitable consequent action accordingly.

10	Case No.:6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date: 29.11.2016
Decision : NC observed that DeitY deficiency letter sent to firm on 31.03.2016 followed by reminder dated 14.07.2016. NC decided to wait for the reply and defer the case. The case stands deferred to 29.11.2016.				

11	Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date: 29.11.2016
Decision : NC observed that case was referred to MNRE for comments and reminder sent on 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case. The case stands deferred to 29.11.2016.				

12	Case No.:12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date: 29.11.2016
Decision : NC observed that case was referred to MNRE for comments and reminder sent on 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case. The case stands deferred to 29.11.2016.				

13	Case No.:5/15/81-ALC2/2016	Party Name:GANGES	Meet No/Date:15/81-	Status:Case
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	INTERNATIONALE (P) LTD.,	ALC2/2016 18.10.2016	Deferred
HQ File :01/81/050/00331/AM17/	RLA File :04/24/040/00076/AM16/	Lic.No/Date:0410160711 26.06.2015	Defer Date: 29.11.2016
Decision : NC observed that application for the above AA has been referred to MSME for comments and export product relates to DIPP. NC decided to forward the same to DIPP for comments and defer the case. The case stands deferred to 29.11.2016.			

14	Case No.:27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date: 29.11.2016
Decision : NC observed that reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 29.11.2016.				

15	Case No.:9/9/81-ALC2/2016	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00176/AM17/	RLA File :04/24/040/00027/AM16/	Lic.No/Date:0410160773 08.07.2015	Defer Date: 29.11.2016
Decision : NC observed that hard copy of the application for the above AA not received. NC decided to again request concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 29.11.2016.				

16	Case No.:9/13/81-ALC2/2015	Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00242/AM16/	RLA File :02/24/040/00060/AM16/	Lic.No/Date:0210205966 09.07.2015	Defer Date: 29.11.2016
Decision NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 29.11.2016.				

17	Case No.:22/16/81-ALC2/2015	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410041368	Defer Date:


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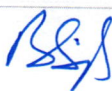

V. R. K. RAO
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महासंचालक
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:01/81/050/00297/AM16/	:34/24/040/00110/AM16/	10.07.2015	29.11.2016
Decision : NC observed that DIPP deficiency letter sent to company on 10.07.2016 followed with reminder dated 10.08.2016. Firm has requested for further extension of time by two weeks. NC decided to allow extension of time and defer the case. The case stands deferred to 29.11.2016.			

Case No.: 16/16/81-ALC2/2015	Party Name: JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date: 15/81-ALC2/2016 18.10.2016	Approved
HQ File :01/81/050/00291/AM16/	RLA File :22/24/040/00025/AM16/	Lic.No/Date: 2210015272 28.07.2015	
Decision : NC decided to ratify the norms for the above as per written comments of DHI dated 18.10.2016 as under : 18 i. Item No. 1 to 3 percentage of wastage as per repeat of AA No.2210015342 dated 02.11.2015. ii. Item No. 89-90 as miscellaneous as per SION C-1647. iii. Remaining items may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products. RA may take suitable consequential action accordingly.			

Case No.: 27/22/81-ALC2/2015	Party Name: INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date: 15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00464/AM16/	RLA File :04/24/040/00114/AM16/	Lic.No/Date: 0410160874 05.08.2015	Defer Date: 29.11.2016
Decision : NC observed that C&PC deficiency letter sent on 03.05.2016 followed with reminder dated 11.07.2016. NC decided to await reply of the firm and defer the case. The case stands deferred to 29.11.2016.			

Case No.: 2/16/81-ALC2/2015	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date: 15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00277/AM16/	RLA File :03/95/040/00209/AM16/	Lic.No/Date: 0310798012 07.08.2015	Defer Date: 29.11.2016
20 Decision : NC observed that MOS deficiency letter sent to firm on 12.01.2016. Firm was given extension of time in four cases. Now firm has informed that document in three cases already been sent and in the instant AA export-import obligation is under finalization. NC decided to await reply of the firm and defer the case. The case stands deferred to 29.11.2016.			


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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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21	Case No.:4/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
	HQ File :01/81/050/00279/AM16/	RLA File :03/95/040/00048/AM16/	Lic.No/Date:0310798004 07.08.2015	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No. 2(2)/2015-TW-Vol.II dated 03.10.2016. (copy enclosed). RA may take suitable consequential action accordingly.				

22	Case No.:5/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
	HQ File :01/81/050/00280/AM16/	RLA File :03/95/040/00152/AM16/	Lic.No/Date:0310798003 07.08.2015	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No. 2(2)/2015-TW-Vol.II dated 03.10.2016. (Copy enclosed). RA may take suitable consequential action accordingly.				

23	Case No.:7/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
	HQ File :01/81/050/00282/AM16/	RLA File :03/95/040/00215/AM16/	Lic.No/Date:0310798005 07.08.2015	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No. 2(2)/2015-TW-Vol.II dated 03.10.2016. (copy enclosed). RA may take suitable consequential action accordingly.				

24	Case No.:34/16/81-ALC2/2015	Party Name:COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00309/AM16/	RLA File :11/24/040/00003/AM16/	Lic.No/Date:1110028157 19.08.2015	Defer Date: 29.11.2016
Decision : NC observed that DIPP deficiency letter dated 06.09.2016 sent to company however, no reply received. NC decided to send a reminder to firm and defer the case. The case stands deferred to 29.11.2016.				

25	Case No.:37/19/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00395/AM16/	RLA File :13/24/040/00028/AM16/	Lic.No/Date:1310047992 01.10.2015	Defer Date: 29.11.2016


राजदीप सिंह / RAJAT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


राजदीप सिंह / RAJAT SINGH
उप महानिदेशक विदेश व्यापार
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 29.11.2016.

26	Case No.: 1/19/81-ALC2/2015	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00359/AM16/	RLA File :04/24/040/00157/AM16/	Lic.No/Date:0410161073 07.10.2015	Defer Date: 29.11.2016
Decision : NC observed that DIPP deficiency letter dated 26.07.2016 send to firm. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 18.10.2016.				

27	Case No.: 1/16/81-ALC2/2015	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00276/AM16/	RLA File :32/24/040/00024/AM16/	Lic.No/Date:3210077722 08.10.2015	Defer Date: 29.11.2016
Decision : NC observed that reply of the firm has been referred to DHI on 06.05.2016 for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 29.11.2016.				

28	Case No.: 4/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:15/81- ALC2/2016 18.10.2016	Approved
	HQ File :01/81/050/00362/AM16/	RLA File :09/24/040/00422/AM16/	Lic.No/Date:0910062759 21.10.2015	
Decision : NC decided to ratify the norms for the above as per DHI written comments dated 18.10.2016 as under :				
i. Net quantities as per actual consumption which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities. ii. Wastages of Import Item No. 1, 3,4 & 5 on repeat basis with AA No.0910045982 dated 21.03.2011 iii. Wastages of Import Item No.2 @ 1% based on SION C-1. iv. Import item No. 6& 7 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.				
RA may take suitable consequential action accordingly.				

29	Case No.: 3/19/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION &	Meet No/Date:15/81- ALC2/2016	Status: Deferred
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बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

	DISTRIBUTION SYSTEMS	18.10.2016	
HQ File :01/81/050/00361/AM16/	RLA File :09/24/040/00463/AM16/	Lic.No/Date:0910062830 03.11.2015	Defer Date: 29.11.2016
Decision : NC observed that reply of the firm has been referred to DHI on 10.10.2016 for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 29.11.2016.			

30	Case No.:25/22/81-ALC2/2015	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Defer Date: 29.11.2016
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 29.11.2016.				

31	Case No.:2/3/81-ALC2/2016	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
	HQ File :01/81/050/00033/AM17/	RLA File :07/24/040/00332/AM16/	Lic.No/Date:0710109404 16.02.2016	
Decision : NC decided to ratify the norms for the above AA Taking clue from SION C-227 as per DIPP comments vide UO No. 12/86/2016-TSW/31 dated 04.10.2016 as under:				
1. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively.				
RA may take suitable consequential action accordingly.				

32	Case No.:1/25/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Closed
	HQ File :01/81/050/00543/AM16/	RLA File :34/24/040/00288/AM16/	Lic.No/Date:3410041929 29.02.2016	
Decision : NC observed that RA Vadodara vide their F.No.34/24/040/00288/AM16 dated 09.02.2016 has issued the AA for the above company on Repeat Basis. Accordingly, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

33	Case No.:7/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
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 दलजीत सिंह/DALJIT SINGH
 उप महासंचालक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महासंचालकालय
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 विनोद कुमार कश्यप
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महासंचालकालय
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HQ File :01/81/050/00073/AM17/	RLA File :10/24/040/00108/AM16/	Lic.No/Date:1010059417 29.02.2016	Defer Date: 29.11.2016
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 29.11.2016.			

Case No.: 2/25/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00544/AM16/	RLA File :13/24/040/00043/AM16/	Lic.No/Date:1310048145 01.03.2016	Defer Date: 29.11.2016
34 Decision : NC observed that hard copy of the application for the above AA not received. NC decided to remind concerned RA to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.			
The case stands deferred to 29.11.2016.			

Case No.: 6/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00072/AM17/	RLA File :10/24/040/00111/AM16/	Lic.No/Date:1010059426 04.03.2016	Defer Date: 29.11.2016
35 Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 29.11.2016.			

Case No.: 12/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
HQ File :01/81/050/00078/AM17/	RLA File :03/95/040/00978/AM16/	Lic.No/Date:0310803418 17.03.2016	
36 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/86/2016-TSW/36 dated 04.10.2016 as under:			
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 7 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 7. 3. Quantity of import item at Sl.No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3 & 7. 4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 4 & 7. 5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 & 7.			


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6. Quantity of import item at Sl.No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 6.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 6.
8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 & 2.
9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
10. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export item at Sl. No. 7
11. Quantity of import item at Sl. No. 10 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 7.

RA may take suitable consequential action accordingly.

37	Case No.:8/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00074/AM17/	RLA File :10/24/040/00118/AM16/	Lic.No/Date:1010059434 21.03.2016	Defer Date: 29.11.2016
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 29.11.2016.				

38	Case No.:6/9/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00173/AM17/	RLA File :05/24/040/00626/AM16/	Lic.No/Date:0510398071 30.03.2016	Defer Date: 29.11.2016
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 29.11.2016.				

39	Case No.:3/15/81-ALC2/2016	Party Name:SHERA METAL PVT.LTD.	Meet No/Date:15/81- ALC2/2016 18.10.2016	Approved
	HQ File :01/81/050/00329/AM17/	RLA File :13/24/040/00055/AM16/	Lic.No/Date:1310048196 05.04.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/86/2016-TSW/39 dated 04.10.2016 as under:				
1. Quantity of import item at Sl. No. 1 (Copper Billets) may be allowed as 24755 Kgs. as 1.01 Kgs./Kg. content in the export item taking clue from SION C-1611.				


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 उप महानिदेशक विदेश व्यापार
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RA may take suitable consequential action accordingly.

Case No.:11/6/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
HQ File :01/81/050/00077/AM17/	RLA File :03/95/040/00003/AM17/	Lic.No/Date:0310803854 07.04.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/86/2016-TSW/40 dated 04.10.2016 as under: 1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 7 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 7. 3. Quantity of import item at Sl. No. 2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 3, 6 & 7. 4. Quantity of import item at Sl. No. 3 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export item at Sl. No. 3. 5. Quantity of import item at Sl .No. 4 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1, 2 & 4 to 7. 6. Quantity of import item at Sl. No. 5 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. , 2 & 4 to 7. 7. Quantity of import item at Sl. No. 6 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 to 3, 6 & 7. 8. Quantity of import item at Sl. No. 7 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod. 9. Quantity of import item at Sl. No. 8 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export items at Sl. No. 2 & 3. 10. Quantity of import item at Sl. No. 9 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 2 & 3. 11. Quantity of import item at Sl. No. 10 i.e. Lead Ingot may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 6 & 7. RA may take suitable consequential action accordingly.			

Case No.:1/3/81-ALC2/2016	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:15/81-ALC2/2016 18.10.2016	Close
HQ File :01/81/050/00032/AM17/	RLA File :07/24/040/00013/AM17/	Lic.No/Date:0710109649 13.04.2016	
Decision : NC observed that RA Bangalore vide their F.No.07/24/040/00013/AM17 dated 05.02.2016 as per AA No.0710060731 of Meeting No. 10/81 dated 12.08.2014. Accordingly, NC decided to close the case. RA may take suitable consequential action accordingly.			

Case No.:2/15/81-ALC2/2016	Party Name:RAJPUTANA	Meet No/Date:15/81-ALC2/2016	Approved
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बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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विनोद कुमार काश्यप
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	INDUSTRIES PVT.LTD.	18.10.2016	
HQ File :01/81/050/00328/AM17/	RLA File :13/24/040/00002/AM17/	Lic.No/Date:1310048204 13.04.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/86/2016-TSW/42 dated 04.10.2016 as under:			
1. Quantity of import item at Sl. No. 1 (Copper Billets) may be allowed as 49510 Kgs. as 1.01 Kgs./Kg. content in the export item taking clue from SION C-1611.			
RA may take suitable consequential action accordingly.			

Case No.:32/6/81-ALC2/2016	Party Name:KALPANA INTERNATIONAL	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00098/AM17/	RLA File :06/24/040/00005/AM17/	Lic.No/Date:0610038373 29.04.2016	Defer Date: 29.11.2016
Decision : NC observed that DIPP deficiency letter dated 06.09.2016 sent to company. NC decided to send a reminder to firm and defer the case.			
The case stands deferred to 29.11.2016.			

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Case No.:11/9/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
HQ File :01/81/050/00178/AM17/	RLA File :03/94/040/00071/AM17/	Lic.No/Date:0310804385 03.05.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/86/2016-TSW/44 dated 04.10.2016 as under:

1. Net Weights of export products from Sl. No 1 to 23 may be specified as under:

Sl. No.	Net Export weight (MT)	Sl. No.	Net Export weight (MT.)	Sl. No.	Net Export weight (MT)
1	29.704	9	1.206	17	22.421
2	25.054	10	4.304	18	40.555
3	75.131	11	267.742	19	11.614
4	7.414	12	31.85	20	6.439
5	13.734	13	97.573	21	10.015
6	10.249	14	9.759	22	12.292
7	8.746	15	12.899	23	19.739
8	26.182	16	12.382		

2. Words “ Aluminium PVC Service cable with Copper Communication wire” may be suffixed with the description of export item at Sl. No. 11.

3. Words “ Copper Conductor” may be suffixed with the description of export items at Sl. No. 22 & 23.

4. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 176015.49 Kgs. for export products at Sl. No. 1 to 11 & 14 to 23.


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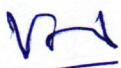
- taking clue from Engineering Tables No. 4 & 5.
5. Quantities of import item at Sl. No.2 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 8.
 6. Quantity of import item at Sl. No 3 viz. Primary Aluminium Ingots may be allowed as applied for i.e. 205886 Kgs. for export products at Sl. No. 11 to 13, taking clue from Engineering Table No. 5.
 7. Quantities of import item at Sl. No.4 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 8, 12, 13 & 20, as claimed by the firm
 8. Quantities of import item at Sl. No. 5 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 8, 11 & 14 to 23, as claimed by the firm.
 9. Quantities of import item at Sl. No. 6 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. to 8, 11 & 14 to 23, as claimed by the firm.
 10. Quantities of import item at Sl. No. 7 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 14 to 21 , as claimed by the firm.
 11. Import items at Sl. No. 8 (Hot Rolled Steel Sheet) & 9(Wooden Drums) may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

45	Case No.:12/9/81-ALC2/2016	Party Name:APPLE INTERNATIONAL	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00179/AM17/	RLA File :03/94/040/00103/AM17/	Lic.No/Date:0310804419 05.05.2016	Defer Date: 29.11.2016
Decision :NC observed that reply of the firm has been referred to DIPP for comments. NC decided to await reply and defer the case.				
The case stands deferred to 29.11.2016.				

46	Case No.:7/12/81-ALC2/2016	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
	HQ File :01/81/050/00224/AM17/	RLA File :09/24/040/00013/AM17/	Lic.No/Date:0910063609 09.05.2016	
Decision : NC decided to ratify the norms for the above as per DHI written comments dated 18.10.2016 as under :				
i. Import Item Sl No. 1,2 & 3 as per SION C-327. ii. Import Item No. 4 & 5 based on actual consumptions as certified by Jurisdictional Central Excise Authorities with 10% wastage. iii. Import item No. 6 to 7 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.				


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RA may take suitable consequential action accordingly.

47	Case No.:31/6/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00097/AM17/	RLA File :10/24/040/00007/AM17/	Lic.No/Date:1010059476 11.05.2016	Defer Date: 29.11.2016
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 29.11.2016.				

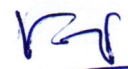
48	Case No.:5/12/81-ALC2/2016	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00222/AM17/	RLA File :52/24/040/00010/AM17/	Lic.No/Date:5210041897 17.05.2016	Defer Date: 29.11.2016
Decision : NC observed that copy of the application for the above AA received and same is being sent to DIPP. The case stands deferred to 29.11.2016.				

49	Case No.:4/9/81-ALC2/2016	Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00171/AM17/	RLA File :02/24/040/00027/AM17/	Lic.No/Date:0210206710 24.05.2016	Defer Date: 29.11.2016
Decision : NC observed that DIPP deficiency letter dated 06.09.2016 sent to firm. NC decided to send a reminder to firm and defer the case. The case stands deferred to 29.11.2016.				

50	Case No.:15/9/81-ALC2/2016	Party Name:DHOOT TRANSMISSION PVT. LTD.,	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
	HQ File :01/81/050/00182/AM17/	RLA File :03/94/040/00162/AM17/	Lic.No/Date:0310804969 25.05.2016	Defer Date: 29.11.2016
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 29.11.2016.				

51	Case No.:8/9/81-ALC2/2016	Party Name:VEDANTA LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
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 बजरजीत सिंह / DALJIT SINGH
 उप महासचिव/General of Foreign Trade
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार / V. K. SINGH
 निदेशक, विदेश व्यापार (अंतराष्ट्रीय)
 Director General of Foreign Trade (International)
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग, नई दिल्ली
 Deptt. of Commerce, New Delhi

HQ File :01/81/050/00175/AM17/	RLA File :35/24/040/00007/AM17/	Lic.No/Date:3510044952 03.06.2016	Defer Date: 29.11.2016
Decision : NC observed that application for the above AA has been referred to DIPP relates to MSME for comments. NC decided to forward the application to MSME for comments and defer the case.			
The case stands deferred to 29.11.2016.			

Case No.: 16/12/81-ALC2/2016	Party Name:SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00233/AM17/	RLA File :03/95/040/00179/AM17/	Lic.No/Date:0310805311 08.06.2016	Defer Date: 29.11.2016
52	Decision : NC observed that hard copy of the application for the above AA not received. NC decided to remind RA , Mumbai to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.		
	The case stands deferred to 29.11.2016.		

Case No.: 17/12/81-ALC2/2016	Party Name:SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00234/AM17/	RLA File :03/95/040/00183/AM17/	Lic.No/Date:0310805314 08.06.2016	Defer Date: 29.11.2016
53	Decision : NC observed that hard copy of the application for the above AA not received. NC decided to remind RA , Mumbai to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.		
The case stands deferred to 29.11.2016.			

	Case No.: 17/9/81-ALC2/2016	Party Name:KALPANA INTERNATIONAL	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
54	HQ File :01/81/050/00184/AM17/	RLA File :06/24/040/00011/AM17/	Lic.No/Date:0610038396 09.06.2016	Defer Date: 29.11.2016
	Decision : NC observed that DIPP deficiency letter dated 06.09.2016 sent to firm. NC decided to send a reminder to firm and defer the case.			
	The case stands deferred to 29.11.2016.			

Case No.: 3/9/81-ALC2/2016	Party Name:KGC ENGINEERING PROJECTS PVT. LTD.	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00170/AM17/	RLA File :31/83/040/00028/AM17/	Lic.No/Date:3110066175 13.06.2016	Defer Date: 29.11.2016
55			


 बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

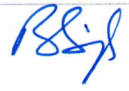
Decision : NC observed that DIPP deficiency letter sent to firm seeking certain information. NC decided to send a reminder to firm and defer the case.

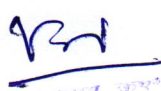
The case stands deferred to 29.11.2016.

Case No.:2/12/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00219/AM17/	RLA File :10/24/040/00025/AM17/	Lic.No/Date:1010059524 01.07.2016	Defer Date: 29.11.2016
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 29.11.2016.			

Case No.:11/12/81-ALC2/2016	Party Name:B.C. POWER CONTROLS LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
HQ File :01/81/050/00228/AM17/	RLA File :05/23/040/00186/AM17/	Lic.No/Date:0510399054 11.07.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/86/2016-TSW/57 dated 04.10.2016 as under: - Quantities of import items at Sl. No. 1 to 8 may be allowed as applied for i.e. 2589.44 Kgs., 1479.3 Kgs., 1332.6 Kgs., 7396.4 Kgs., 11834.4 Kgs., 13868.4 Kgs., 19415.7 Kgs. & 18491.2 Kgs. respectively, as per Engineering Table No. 5. - Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for i.e. 15532.56 Kgs. & 17566.6 Kgs., 22303.85. & 27736.8 Kgs.. respectively, taking clue from Engineering Table No. 5. - Quantities of import items at Sl. No. 13 to 19 may be allowed as applied for i.e. 2040 Kgs., 3468 Kgs., 1849 Kgs., 2776.5 Kgs., 13869 Kgs., 22189.5 Kgs., & 11557 Kgs. respectively, as per Engineering Table No. 5. - Quantities of import items at Sl. No. 20 to 26 may be allowed as applied for i.e. 3397.05 Kgs., 4160.52 Kgs., 5131.32 Kgs., 6656.82 Kgs., 8321.04 Kgs., 11094.72 Kgs. & 13921.74 Kgs. respectively, as per Engineering Table No. 5. RA may take suitable consequential action accordingly.			

Case No.:15/12/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
HQ File :01/81/050/00232/AM17/	RLA File :03/94/040/00267/AM17/	Lic.No/Date:0310806117 12.07.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/86/2016-TSW/58 dated 04.10.2016 as under:			


 बलजीत सिंह/BALJIT SINGH
 उपायुक्त निदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


 निदेशक निदेशक विदेश व्यापार
 Director General of Foreign Trade
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1. Net Weights of export products from Sl. No 1 to 25 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	11937	10	14065	19	388
2	393	11	6086	20	355
3	2246	12	509	21	1121
4	3560	13	1008	22	319
5	4244	14	1644	23	820
6	5946	15	2933	24	7698
7	749	16	6502	25	55552
8	25608	17	148		
9	39876	18	517		

2. Words " Copper Conductor, Steel Wire Armoured" may be suffixed with the description of export item at Sl. No. 7.
3. Words " Copper Conductor" may be suffixed with the description of export items at Sl. No. 8 & 9.
4. Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 73955.73 Kgs. for export products at Sl. No. 1 to 11 & 16 to 25, taking clue from Engineering Tables No. 4 & 5.
5. Quantity of import item at Sl. No 2 viz. Primary unalloyed Aluminium may be allowed as 23085 Kgs. for export products at Sl. No. 11 to 15 & 25, taking clue from Engineering Table No. 5.
6. Quantities of import item at Sl. No.3 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 10, 11 & 25.
7. Quantities of import item at Sl. No.4 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 10 , 11, 16, 24 & 25, as claimed by the firm
8. Quantities of import item at Sl. No. 5 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 11 & 16 to 25, as claimed by the firm.
9. Quantities of import item at Sl. No. 6 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 11 & 16 to 25, as claimed by the firm.
10. Quantities of import item at Sl. No. 7 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 7, 10 & 16 , as claimed by the firm.
11. Import item at Sl. No. 8 viz. Wooden Drum may be allowed as per packing policy.

RA may take suitable consequential action accordingly.

Case No.:4/12/81-ALC2/2016	Party Name:JMW INDIA (P) LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
HQ File :01/81/050/00221/AM17/	RLA File :05/23/040/00156/AM17/	Lic.No/Date:0510399065 13.07.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/86/2016-TSW/59 dated 04.10.2016 as under:			

बलजीत सिंह/BALJIT SINGH
उप महादेशिक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dep'tt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विनीत कुमार कश्यप
VINEET KUMAR KASHYAP
विदेश व्यापार विभाग, सहायक
Foreign Trade Development Officer,
विदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 202000 Kgs., as 1.01 Kgs./Kg. content in the export item at Sl. No. 1 taking clue from SION C-1189.

RA may take suitable consequential action accordingly.

Case No.:18/9/81-ALC2/2016	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00185/AM17/	RLA File :34/24/040/00113/AM17/	Lic.No/Date:3410042352 14.07.2016	Defer Date: 29.11.2016
60 Decision : NC observed that hard copy of the application for the above AA not received. NC decided to remind RA , Vadodara to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 29.11.2016.			

Case No.:9/12/81-ALC2/2016	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00226/AM17/	RLA File :05/23/040/00190/AM17/	Lic.No/Date:0510399115 15.07.2016	Defer Date: 29.11.2016
61 Decision : NC decided to ask the firm to submit the information as per DIPP UO No.12/86/2016-TSW/61 dated 18.10.2016 as under : 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Thickness of Aluminium coil/Aluminium Colour coated coils in export item has been indicated as 0.50 mm, whereas, in import items it has been indicated as 0.46 mm., The same may be clarified and their correct thicknesses may be indicated. 3. Detailed calculations for the quantities of import items. The case stands deferred to 29.11.2016.			

Case No.:14/12/81-ALC2/2016	Party Name:TECHNICAL ASSOCIATES LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00231/AM17/	RLA File :05/24/040/00161/AM17/	Lic.No/Date:0510399098 15.07.2016	Defer Date: 29.11.2016
62 Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 29.11.2016.			

Case No.:1/15/81-ALC2/2016	Party Name:GRAVITA INDIA LTD	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
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HQ File :01/81/050/00327/AM17/	RLA File :13/24/040/00011/AM17/	Lic.No/Date:1310048310 19.07.2016	Defer Date: 29.11.2016
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 29.11.2016.			

Case No.: 18/12/81-ALC2/2016	Party Name:BILCARE LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00235/AM17/	RLA File :31/83/040/00010/AM17/	Lic.No/Date:3110066259 20.07.2016	Defer Date: 29.11.2016
64 Decision : NC observed that hard copy of the application for the above AA not received. NC decided to remind RA , Pune to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case.			
The case stands deferred to 29.11.2016.			

Case No.: 6/12/81-ALC2/2016	Party Name:MALHOTRA CABLES PVT LTD	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00223/AM17/	RLA File :05/24/040/00065/AM17/	Lic.No/Date:0510399183 22.07.2016	Defer Date: 29.11.2016
65 Decision : NC decided to ask the firm to submit the information as per DIPP UO No.12/86/2016-TSW/65 dated 18.10.2016 as under :			
1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form			
The case stands deferred to 29.11.2016.			

Case No.: 13/12/81-ALC2/2016	Party Name:CUBEX TUBINGS LTD	Meet No/Date:15/81-ALC2/2016 18.10.2016	Approved
HQ File :01/81/050/00230/AM17/	RLA File :09/24/040/00184/AM17/	Lic.No/Date:0910063992 27.07.2016	
66 Decision : NC decided to ratify the norms for the above AA taking clue from SION C-787, as per DIPP comments vide UO No. 12/86/2016-TSW/66 dated 04.10.2016 as under:			
1. Quantity of import item at Sl. No. 1 (Copper Scrap) may be allowed as 5321.2 Kgs., as 1.075 Kgs./Kg. content in the export item. 2. Quantity of import item at Sl. No. 2 (Nickel) may be allowed as applied for i.e. 577.5 Kgs., as			

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विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
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Udyog Bhawan, New Delhi

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महादेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1.05 Kgs./Kg. content in the export item.

RA may take suitable consequential action accordingly.

Case No.:12/12/81-ALC2/2016	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
HQ File :01/81/050/00229/AM17/	RLA File :05/23/040/00218/AM17/	Lic.No/Date:0510399348 03.08.2016	Defer Date: 29.11.2016
67 Decision : NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under: Information in respect of S. No. 3, 4, 5 & 11 of Standard Deficiency Letter - Export Product wise. The case stands deferred to 29.11.2016.			

Case No.:7/15/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status:Case Deferred
HQ File :01/81/050/00333/AM17/	RLA File :03/94/040/00410/AM17/	Lic.No/Date:0310807537 01.09.2016	Defer Date: 29.11.2016
68 Decision : NC decided to ask the firm to submit the information as per DIPP UO No.12/86/2016-TSW/68 dated 18.10.2016 as under : 1. Conductor and insulating materials for export items at Sl. No. 1 to 4. 2. Voltage rating of export item at Sl. No. 15. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 4. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) 5. Material balancing viz. net content of each imported and indigenous input, export product wise. 6. Wastage claimed on each import item. 7. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred to 29.11.2016.			

Case No.:6/15/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2016 18.10.2016	Status: Deferred
69 HQ File :01/81/050/00332/AM17/	RLA File :03/94/040/00530/AM17/	Lic.No/Date:0310808090 27.09.2016	Defer Date: 29.11.2016
Decision : NC decided to ask the firm to submit the information as per DIPP UO No.12/86/2016-TSW/69 dated 18.10.2016 as under :			

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1. Conductor and insulating materials for export items at Sl. No. 29 & 30.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Wastage claimed on each import item.
6. Total requirement of each raw material, export product wise, in a tabular form

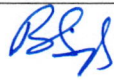
The case stands deferred to 29.11.2016.

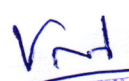
70	Case No.:4/15/81-ALC2/2016	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:15/81- ALC2/2016 18.10.2016	Status:Case Deferred
	HQ File :01/81/050/00330/AM17/	RLA File :07/24/040/00198/AM17/	Lic.No/Date:0710110463 29.09.2016	Defer Date:
Decision : NC observed that hard copy of the application for the above AA not received. NC decided to remind RA , Bangalore to send two set of application alongwith necessary document for consideration by Norms Committee and defer the case. The case stands deferred to 29.11.2016.				

Minutes Offline Agenda for Meeting No. 15/81 dated 18.10.2016

Case No. AR - 434	M/S. SAKSHI IMPEX, LUDHIANA
Meeting No. 15/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 18.10.2016	Noida SEZ File No. 12-398/2007-100%EOU/
Subject:-	Fixation of SION under 100% EOU.
Decision : NC observed that reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 29.11.2016.	

Case No. AR - 435	M/S. CROMPTON GREAVES LIMITED
Meeting No. 15/81	F.No. 01/86/050/000217/AM02/DES-II
Dated:- 18.10.2016	RA File No. 03/24/042/00104/AM02
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310114303 dated 13.12.2001.
Decision : NC decided to modify the norms for the above AA as per DHI comments vide UO No. TSW(B)/3(62)/2008 dated 18.10.2016 (Copy enclosed). RA may take suitable consequential action accordingly.	


 बलजित सिंह / BALJIT SINGH
 उपायुक्त निदेशाधिकारी विदेश व्यापार
 Deputy Director General of Foreign Trade
 निदेशाधिकारी व्यापार विभाग
 Directorate General of Foreign Trade
 आर्थिक विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
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 विनोद कुमार कश्यप
 VINOD KUMAR KASHYAP
 निदेशाधिकारी विदेश व्यापार
 Foreign Trade Development Officer
 निदेशाधिकारी विदेश व्यापार
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Case No. AR - 436	M/S. LEITWIND SHRIRAM MANUFACTURING LIMITED
Meeting No. 15/81	F.No. 01/81/50/194/AM14/DES.II
Dated:- 18.10.2016	RA File No. 04/24/040/00071/AM14
Subject:-	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.
Decision : NC observed that DHI deficiency letter sent to firm, however, no reply received. NC decided to send a reminder to firm and defer the case.	
The case stands deferred to 29.11.2016.	

Case No. AR - 437	M/S. CROMPTON GREAVES LIMITED
Meeting No. 15/81	F.No. 01/86/050/000323/AM14
Dated:- 18.10.2016	RA File No. 03/94/040/00758/AM13
Subject:-	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.
Decision : NC observed that DHI deficiency letter sent to firm, however, no reply received. NC decided to send a reminder to firm and defer the case.	
The case stands deferred to 29.11.2016.	

Case No. AR - 438	M/S. KOTSONS PVT. LIMITED
Meeting No. 15/81	F.No. 01/81/050/00454/AM14
Dated:- 18.10.2016	RA File No.06/24/040/00032/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0610035619 dated 26.12.2013.
Decision : NC decided to ratify the norms for the above AA as per DHI comments vide UO No. TSW(B)/3(60)/2014 dated 01.09.2016 (Copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR - 439	M/S. VIJAI ELECTRICALS LIMITED
Meeting No. 15/81	F.No. 01/81/050/00446/AM09/
Dated:- 18.10.2016	RA File No. 09/24/040/00273/AM09/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910035596 dated 08.10.2008.
Decision : NC observed that DHI deficiency letter sent to firm, however, no reply received. NC decided to send a reminder to firm and defer the case.	
The case stands deferred to 29.11.2016.	

Case No. AR - 440	M/S. TRIDENT TOOLS LIMITED
Meeting No. 15/81	F.No. 01/81/050/00270/AM14/


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Dated:- 18.10.2016	RA File No. 03/95/040/00253/AM14/
Subject:-	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 29.11.2016.	

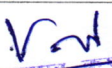
Case No. AR - 441	M/S. VIJAI ELECTRICALS LIMITED
Meeting No. 15/81	F.No. 01/81/050/00197/AM12/
Dated:- 18.10.2016	RA File No. 09/24/040/00124/AM12/
Subject:-	Modification/amendment of ratified norms in respect of advance authorization no. 0910047284 dated 24.06.2011.
Decision : NC observed that DHI deficiency letter sent to firm, however, no reply received. NC decided to send a reminder to firm and defer the case.	
The case stands deferred to 29.11.2016.	

Case No. AR - 442	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 15/81	F.No. 01/81/050/00474/AM13/
Dated:- 18.10.2016	RA File No. 03/95/040/00818/AM13/
Subject:-	Ratification of norms in respect of advance authorization no. 0310721688 dated 22.01.2013.
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 29.11.2016.	

Case No. AR - 443	M/S. B.R. INDUSTRIES LIMITED
Meeting No. 15/81	F. No. 01/81/050/00372/AM13/DES-II
Dated:- 18.10.2016	RA File No. 05/23/040/00309/AM13/
Subject:-	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510338300 dated 06.11.2012.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 29.11.2016.	

Case No. AR - 444	M/S. DIANA METALS
Meeting No. 15/81	HQ File :01/81/050/00233/AM16/DES.II
Dated:- 18.10.2016	RLA File :04/24/040/00093/AM16/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0410160886 dated 07.08.2015.


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 विनोद कुमार काश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार सहायक अधिकारी
 Foreign Trade Development Officer
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Decision : NC decided to **ratify** the norms for the above AA as per MSME comments vide ID Note No. DC(MSME)/30/(174)/15-ME dated 06.10.2016 (Copy enclosed).

RA may take suitable consequential action accordingly.

Case No. AR - 445	M/S. MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting No. 15/81	F.No. HQ File :01/81/050/00244/ AM16/ DES-II/
Dated:- 18.10.2016	RA File No. 02/24/040/00054/ AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0210206015 dated 27.07.2015.

Decision : NC observed that DIPP deficiency letter sent to firm, however, no reply received. NC decided to send a reminder to firm and defer the case.

The case stands deferred to 29.11.2016.

Case No. AR - 446	M/S. MPP TECHNOLOGIES PRIVATE LTD.
Meeting No. 15/81	HQ File : 01/81/050/00003/ AM16/
Dated:- 18.10.2016	RLA File : 07/24/040/00309/ AM15/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0710107605 dated 12.02.2015 of M/S. MPP Technologies Private Ltd.

Decision : NC decided to maintain **status quo** for the norms fixed for the above AA.

RA may take suitable consequential action accordingly.

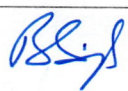
Case No. AR - 447	M/S. NAVGRAH FASTNERS PRIVATE LIMITED
Meeting No. 15/81	HQ File :01/81/050/00442/ AM16/
Dated:- 18.10.2016	RLA File :52/24/040/00066/ AM16/
Subject:-	Ratification of norms in respect of Advance Authorization No. 5210041712 dated 15.12.2015.

Decision : NC decided to **ratify** the norms for the above AA on repeat basis as per DIPP comments vide UO No. 12/86/2016-TSW/447-A/R dated 18.10.2016 as under :

1. Quantity of import item may be allowed as 170629 Kgs. as 1.22 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap

RA may take suitable consequential action accordingly.

Case No. AR - 448	M/S. NEOSTAR STEEL TUBES PVT. LTD.
Meeting No. 15/81	HQ File :01/81/050/00298/ AM15/
Dated:- 18.10.2016	RLA File :04/24/040/00074/ AM14/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0410147871 dated 09.07.2013.


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 Udyog Bhawan, New Delhi

Decision : NC decided to ask the company to submit the information as per DIPP UO No, 12/86/2016-TSW/448-A/R dated 18/10/2016 as under :

1. Documentary evidence to the effect that Seamless Pipes imported under the Advance Authorization have been used in the manufacture of export items covered by the Advance Authorization i.e. SCH and OD of import items were same as that of export items.

The case stands deferred to 29.11.2016.

Case No. AR - 449	M/S. ALSTOM INDIA LIMITED
Meeting No. 15/81	HQ File :01/81/050/00387/AM15/DES.II/
Dated:- 18.10.2016	RLA File :03/94/040/00347/AM15/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310786931 dated 16.07.2014.
Decision : NC decided to modify the norms for the above AA as per DHI comments (copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR - 450	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 15/81	HQ File No: 01/81/050/00017/AM11/DES-II/
Dated:- 18.10.2016	RLA File No: 03/95/040/00019/AM11/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310571444 dated 27.04.2010.
Decision : NC decided to maintain status quo for the norms fixed for the above AA and to inform the firm as per DIPP comments vide UO No.12/86/2016-TSW/AR-450 dated 18.10.2016 as under :	
1. As per description of export item given in the Advance Authorization, coating weight is 4.80 Kgs./Sq. Meter. With the coating weight of 4.80 Kgs./Sq. Meter, total coating weight in export item(Coating area 196838 Square Meters) is 944.822 MT. Total 992.063 MT of coating material(23.423 MT of Epoxy Powder, 51.375 MT of Adhesive & 917.265 MT of Polyethylene) has already been allowed inclusive of 5 % wastage as permitted in SION C-1292 etc. 2. Total weight of export item is 21750 MT which includes 20805.18 MT of Steel Plates & and 944.822 MT of coating materials.	
RA may take suitable consequential action accordingly.	

Case No. AR - 451	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 15/81	HQ File No: 01/81/050/00040/AM11/DES-II/
Dated:- 18.10.2016	RLA File No: 03/95/040/00103/AM11/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310575295 dated 20.05.2010.

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Decision : NC decided to maintain **status quo** for the norms fixed for the above AA and inform the firm as per DIPP comments vide UO No.12/86/2016-TSW/AR-451 dated 18.10.2016 as under :

1. As per description of export item given in the Advance Authorization, coating weight is 3.96 Kgs./Sq. Meter. With the coating weight of 3.96 Kgs./Sq. Meter, total coating weight in export item(Coating area 180448 Square Meters) is 714.741 MT. Total 749.941 MT of coating material(21.473 MT of Epoxy Powder, 46.736 MT of Adhesive & 681.732 MT of Polypropylene) has already been allowed inclusive of 5 % wastage as permitted in SION C-1292 etc.
2. Total weight of export item is 19786 MT which includes 19071.425 MT of Steel Plates & and 714.741 MT of coating materials.

RA may take suitable consequential action accordingly.

Case No. AR - 452	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 15/81	HQ File No: 01/81/050/00469/AM11/DES-II/
Dated:- 18.10.2016	RLA File No: 03/95/040/00656/AM11/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310609067 dated 03.01.2011.

Decision : NC decided to ask the company to submit the information as per DIPP UO No, 12/86/2016-TSW/452-A/R dated 18/10/2016 as under :

1. Outer Diameter (OD), Wall Thickness (WT) and total length of Export product.
2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.
3. Quantity of import item at Sl. No. 6 has been indicated as 351001 MT and the same may be justified.

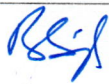
The case stands deferred to 29.11.2016.

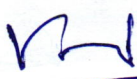
Case No. AR - 453	M/S. NICOMET INDUSTRIES LIMITED
Meeting No. 15/81	HQ File : 01/81/050/00236/AM16/
Dated:- 18.10.2016	RLA File : 03/95/040/00314/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310797439 dated 20.07.2015.

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 29.11.2016.

Case No. AR - 454	M/S. NICOMET INDUSTRIES LIMITED
Meeting No. 15/81	HQ File : 01/81/050/00237/AM16/
Dated:- 18.10.2016	RLA File : 03/95/040/00315/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310797440 dated 20.07.2015.


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Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 29.11.2016.

Case No. AR - 455	M/S. NICOMET INDUSTRIES LIMITED
Meeting No. 15/81	HQ File : 01/81/050/00235/AM16/
Dated:- 18.10.2016	RLA File : 03/95/040/00312/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310797385 dated 20.07.2015.
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 29.11.2016.	

Case No. AR - 456	M/S. NICOMET INDUSTRIES LIMITED
Meeting No. 15/81	HQ File : 01/81/050/00238/AM16/
Dated:- 18.10.2016	RLA File : 03/95/040/00311/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310797384 dated 20.07.2015.
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 29.11.2016.	

Case No. AR - 457	M/S. TRAFIGURA INDIA PRIVATE LIMITED
Meeting No. 15/81	HQ File No.: 01/81/050/00178/AM16/DES-II/
Dated:- 18.10.2016	RLA File No.: 03/95/040/00161/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310796495 dated 08.06.2015.
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 29.11.2016.	

Case No. AR - 458	M/S. JST STESALIT TRANSFORMERS PRIVATE LIMITED
Meeting No. 15/81	HQ File :01/81/050/00324/AM16/DES.II/
Dated:- 18.10.2016	RLA File :22/24/040/00052/AM16/
Subject:-	Ratification of norms in respect of Advance Authorization No. 2210015342 dated 02.11.2015.
Decision : NC decided ratify for the norms fixed for the above AA as per DHI comments vide UO No.TSWB 3/90/2016 dated 18.10.2016 (Copy enclosed).	


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RA may take suitable consequential action accordingly.

Case No. AR -459	M/S. TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED
Meeting No. 15/81	HQ File :01/81/050/00455/ AM15/DES.II/
Dated:- 18.10.2016	RLA File :04/24/040/00090/ AM15/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0410159061 dated 22.07.2014.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 29.11.2016.	

Case No. AR - 460	M/S. ASSOCIATED CABLES PRIVATE LIMITED
Meeting No. 15/81	HQ File :01/81/050/00180/AM17/DES.II/
Dated:- 18.10.2016	RLA File :03/94/040/00080/AM17/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310804320 dated 02.05.2016.
Decision : NC decided to modify the norms fixed for the above AA as per DIPP comments vide UO No.12/86/2016-TSW/AR-460 dated 18.10.2016 as under :	
1. Words “ Cu/XLPE/CUT 1.0 KV” suffixed with the description of export items at Sl. No. 1, 2 & 3 in NC meeting dated 06/09/2016 may be replaced with words “ Copper Conductor, XLPE Insulated, Copper Tape Screening upto 1 KV” . 2. Words “ Cu/PVC/CUT 1.0 KV” suffixed with the description of export item at Sl. No. 4 in NC meeting dated 06/09/2016 may be replaced with words “ Copper Conductor, PVC Sheathed, Copper Tape Screening upto 1 KV” .	
RA may take suitable consequential action accordingly.	

Case No. AR - 461	M/S. ASSOCIATED CABLES PRIVATE LIMITED
Meeting No. 15/81	HQ File :01/81/050/00070/AM17/DES.II/
Dated:- 18.10.2016	RLA File :03/94/040/00988/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0310803371 dated 16.03.2016.
Decision : NC decided to modify the norms fixed for the above AA as per DIPP comments vide UO No.12/86/2016-TSW/AR-461 dated 18.10.2016 as under :	
1. Words “ Cu/PVC/CUT 1.0 KV” suffixed with the description of export items at Sl. No. 1 to 5 in NC meeting dated 06/09/2016 may be replaced with words “ Copper Conductor, PVC Insulated, PVC Sheathed, Copper Tape Screening upto 1 KV”. 2. Words “ Cu/ XLPE/CUT/ PVC 1.0 KV” suffixed with the description of export items at Sl. No. 6 to 8 in NC meeting dated 06/09/2016 may be replaced with words “ Copper Conductor, XLPE Insulated, Copper Tape Screening upto 1 KV”.	


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 Udyog Bhawan, New Delhi

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RA may take suitable consequential action accordingly.

Case No. AR -462	M/S. TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED
Meeting No. 15/81	HQ File No: 01/81/050/00060/AM14/DES.II/
Dated:- 18.10.2016	RLA File No: 04/24/040/00014/AM14/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0410145237 dated 17.04.2013.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 29.11.2016.	

Case No. AR - 463	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 15/81	HQ File :01/81/050/00024/AM17/DES.II/
Dated:- 18.10.2016	RLA File :09/24/040/00609/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0910063127 dated 11.01.2016.
Decision : NC decided to modify the norms for the above as per DHI written comments dated 18.10.2016 as under :	
i. Net quantities as per actual consumption which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities. ii. Wastages of Import Item No. 1, 3, 4 & 5 on repeat basis with AA No.0910045982 dated 21.03.2011 iii. Wastages of Import Item No.2 @ 1% based on SION C-1. iv. Import item No. 6 to 9 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.	
RA may take suitable consequential action accordingly.	

Case No. AR - 464	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 15/81	HQ File : 01/81/050/00025/AM17/DES.II/
Dated:- 18.10.2016	RLA File : 09/24/040/00608/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0910063128 dated 11.01.2016.
Decision : NC decided to modify the norms for the above as per DHI written comments dated 18.10.2016 as under :	
i. Net quantities as per actual consumption which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities.	

B.S.J.
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 विदेश व्यापार निदेशालय
 Directorate General of Foreign Trade
 बाह्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

V.M.
 विनीत कुमार काश्यप
 VINOD KUMAR KASHYAP
 विदेश व्यापार निदेशालय
 Foreign Trade Directorate
 विदेश व्यापार निदेशालय
 Directorate General of Foreign Trade
 बाह्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

- ii. Wastages of Import Item No. 1, 3,4 & 5 on repeat basis with AA No.0910045982 dated 21.03.2011
- iii. Wastages of Import Item No.2 @ 1% based on SION C-1.
- iv. Wastage of Import Item 6 & 7 within 2% of FOB value.
- v. Import item No. 8 to 14 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.

RA may take suitable consequential action accordingly.

Case No. AR - 465	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 15/81	HQ File : 01/81/050/00026/ AM17/DES.II/
Dated:- 18.10.2016	RLA File : 09/24/040/00606/AM16/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0910063129 dated 11.01.2016.
Decision : NC decided to modify the norms for the above as per DHI written comments dated 18.10.2016 as under :	
v. Net quantities as per actual consumption which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities. vi. Wastages of Import Item No. 1, 3,4 & 5 on repeat basis with AA No.0910045982 dated 21.03.2011 vii. Wastages of Import Item No.2 @ 1% based on SION C-1. viii. Import item No. 6& 7 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.	
RA may take suitable consequential action accordingly.	

Date:02.11.2016

Place: New Delhi

(Baljit Singh)

Deputy Director General Foreign Trade

(Vinod Kumar Kashyap)

Foreign Trade Development Officer

बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

विदेश व्यापार अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Heavy Industry

Udyog Bhavan

7
18-10-2016

Ref: AA No 0310792364 date 24/12/2014, Crompton Greaves

ID No 01/81/50/21/AM-16DESII / DATE 7/10/2016

EP : As per AA

Item 1 & 2 -as per input S. No2 and 4 of C-330.

NCII may consider



(K.K.Tiwari)

Industrial Adviser

Dy DGFT ,DES-II

TSW(B)/3(64)/2016 dated 18/10/2016



बलजीत सिंह/BALJIT SINGH
उप महाविदेशी विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविदेशी
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Heavy Industry
TSW(B)

9
18-10-2016

Subject: Lic. No: 0910061590 Dated : 04.02.2015, M/s Toshiba Transmission & Distribution Systems.

Reference DGFT F.No. 01/81/050/00016/AM16.

2. As requested by applicant vide letter dated 18.10.2016 norms may be ratified as under:
- Net quantities as per actual consumption which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities.
 - Allow Wastages of Import Item No. 1, 3,4 & 5 on repeat basis with AA No.0910045982 dated 21.03.2011
 - Wastages of Import Item No.2 @ 1% based on SION C-1.
 - Import item No. 6& 7 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.

The Norms Committee may consider as above.


(K.K. Tiwari)

Industrial Adviser
18.10.2016

Dy.DGFT, DES-II


बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
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Udyog Bhawan, New Delhi


V. S. SINGH
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भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

18
18-10-2016

Department of Heavy Industry
TSW(B)

Subject: Lic.No.:2210015272 dated 28.07.2015, M/s JST Stesalit Transformers Pvt.Ltd.

Reference DGFT F. No. 01/81/050/00362/AM16

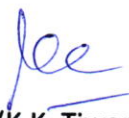
Export Product: Single Phase Transformers (Copper Wound) 2200kVA Power , MVA (2200kVA)
Primary 25 KV/88A/2, 2MVA Secondary 0,5KV/ 1100A/0, 55MVA.

IMPORT

- Item No. 1 to 3 percentage of wastage as per repeat of AA No.2210015342 dated 02.11.2015.
- Item No. 89-90 (miscellaneous) as per SION C-1647.

Remaining items may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.

The Norms Committee may consider as above.


(K.K. Tiwari)

Industrial Adviser
18.10.2016

Dy.DGFT, DES-II


बलजीत सिंह/BALJIT SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

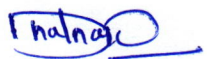

V.H.
विदेश व्यापार महासंचालक
Director General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310798004 dated 07.08.2015 in terms of para 4.7 of HBP-Vol - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/279/AM-16/DES-II/ 59 dated 05.11.2015 regarding furnishing the comments of Ministry of Steel for ratification of the quantity of item of import and export of the above mentioned Advance Authorizations. In this connection, the following quantity of import may be allowed against export:

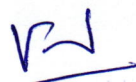
Sl No	Item of export	Quantity	Item of import	Quantity
1	Cold rolled stainless steel strips/coils width 240 mm, Thickness 0.1 MM to 0.20 MM of Grade 316/316L.	62003.4 Kg	Cold rolled stainless steel strips/ coils of thickness above 0.20 mm of width above 500 mm of Grade 316/316L.	63863.50 Kg
2	Cold rolled stainless steel strips/coils width 240 mm, Thickness 0. 20 MM of Grade 410s.	4376 Kg	Cold rolled stainless steel strips/ coils of thickness 0.70 MM of width 505 mm of Grade 410s.	4507 Kg

The quantity has been calculated by allowing 3% net of wastage towards cold rolling of imported coils followed by slitting to get the desired thickness and width. However, import of seconds & defectives, ex stock, stock lot should not be allowed against the aforesaid AA.


(S.K.Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, UdyogBhawan, New Delhi.
Ministry of Steel U.O.No. 2(2)/2015-TW-Vol-II dated 03.10.2016


बलजीत सिंह / BALJIT SINGH
जनरल डायरेक्टर विदेश व्यापार
General Director General of Foreign Trade
व्यापार, नूतन विभाग
General of Foreign Trade
व्यापार/Deptt. of Commerce
सरकार/ Govt. of India
नई दिल्ली
New Delhi


विनोद काश्यप
FTDO, DGFT, UdyogBhawan
New Delhi

**Ratification of norm in terms of Para 4.7 of HBP (Vol) Advance Authorization
No 0310798003 dated 07.08.2015- M/s Phoenix Foils Private Limited, Mumbai.**

DGFT may refer to their UO No 01/81/50/280/AM-16/DES-II/ 54 dated 05.11.2015 regarding furnishing the comments of Ministry of Steel for ratification of the quantity of item of import and export of the above mentioned Advance Authorizations. In this connection, the following quantity of import may be allowed against export:

Sl. No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Stainless Steel strips/coils width 40 mm to 240 mm, Thickness 0.08 MM to 0.20 MM of Grade 316/316L.	213129.13 Kg	Cold Rolled Stainless Steel strips/ coils of thickness above 0.20 mm of width above 300 mm of Grade 316/316L.	219523 Kg

The quantity has been calculated by allowing 3% net of wastage towards cold rolling of imported coils followed by slitting to get the desired thickness and width. However, import of seconds & defectives, ex stock, stock lot should not be allowed against the aforesaid AA.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(2)/2015-TW-Vol-II dated 03.10.2016


बलजीत सिंह/BALJIT SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
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Udyog Bhawan, New Delhi


विनोद काश्यप
FTDO, DGFT, Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Division

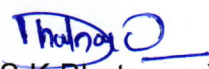
23
18.10.2016

Ratification of norm in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310798005 dated 07.08.2015- M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/282/AM-16/DES-II/ 53 dated 05.11.2015 regarding furnishing the comments of Ministry of Steel for ratification of the quantity of item of import and export of the above mentioned Advance Authorizations. In this connection, the following quantity of import may be allowed against export:

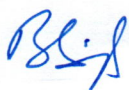
SI No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Stainless Steel strips/coils width 40 mm to 250 mm, Thickness 0.10 MM to 0.20 MM of Grade 316/316L.	62448.85 Kg	Cold Rolled Stainless Steel strips/ coils of thickness above 0.20 mm of width above 500 mm to 1050 mm of Grade 316/316L.	64321.95 Kg
2	Cold Rolled Stainless Steel strips/coils width 60 mm to 300 mm, Thickness 0.10 MM to 0.19 MM of Grade 304/304L	22360.20 Kg	Cold Rolled Stainless Steel strips/ coils of thickness above 0.20 mm of width above 500 mm to 1500 mm of Grade 304/304L	23031.00 Kg
3	Cold Rolled Stainless Steel strips/coils width 60 mm to 240 mm, Thickness 0.10 MM to 0.20 MM of Grade 410S	83259.25 Kg	Cold Rolled Stainless Steel strips/ coils of thickness above 0.20 mm of width above 500 mm to 1000 mm of Grade 410S	85757.00 Kg

The quantity has been calculated by allowing 3% net of wastage towards cold rolling of imported coils followed by slitting to get the desired thickness and width. However, import of seconds & defectives, ex stock, stock lot should not be allowed against the aforesaid AA.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(2)/2015-TW-Vol-II dated 03.10.2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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विनोद काश्यप/VINOD KASHYAP
FTDO, DGFT, Udyog Bhawan, New Delhi

Department of Heavy Industry
TSW(B)

28
18-10-2016

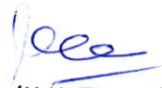
Subject: Lic. No: 0910062759 Dated : 21.10.2015, M/s Toshiba Transmission & Distribution Systems.

Reference DGFT F. No. 01/81/050/00362/AM16

2. As requested by applicant vide letter dated 18.10.2016 norms may be ratified as under:

- i. Net quantities as per actual consumption which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities.
- ii. Wastages of Import Item No. 1, 3,4 & 5 on repeat basis with AA No.0910045982 dated 21.03.2011
- iii. Wastages of Import Item No.2 @ 1% based on SION C-1.
- iv. Import item No. 6& 7 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.

The Norms Committee may consider as above.


(K.K. Tiwari)
Industrial Adviser
18.10.2016

Dy.DGFT, DES-II


बलजीत सिंह/BALJIT SINGH
उप महासंचालक विदेश व्यापार
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V.H.
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

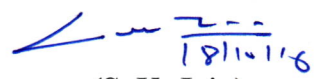
31
18-10-2016

NC Meeting dated 18/10/2016 - Case No. 2/3/81 (M/s Plansee India High Performance Materials Pvt Ltd.) (Advance Authorization No. 0710109404 dated 16.02.2016)

Taking clue from SION C-227, Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.10 Kgs./Kg. content in the export products at Sl. No. 1 & 2 respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/86/2016-TSW/31 dated 18/10/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


18/10/2016
18/10/2016

36
18-10-2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/10/2016- Case No. 12/6/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310803418 dated 17.03.2016)**

Advance Authorisation may be ratified as under:

1. Description, sizes, quantities and net weight of export items at Sl. No. 1 to 7 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 to 7.
3. Quantity of import item at Sl.No. 2 i.e. Aluminium Ingot may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 3 & 7.
4. Quantity of import item at Sl. No. 3 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 to 4 & 7.
5. Quantity of import item at Sl. No. 4 i.e. COGEGUM Compound may be allowed as 1.05 kgs/kg content in the export items at Sl. No. 1 & 7.
6. Quantity of import item at Sl .No. 5 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 6.
7. Quantity of import item at Sl. No. 6 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 2 to 6.
8. Quantity of import item at Sl. No. 7 i.e. Steel Wire Rod of relevant grade may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 1 & 2.
9. Quantity of import item at Sl. No. 8 viz. Zinc Ingots may be allowed 4 % of weight of Steel Wire Rod.
10. Quantity of import item at Sl. No. 9 i.e. Semi Conducting Compound may be allowed as 1.05 kgs/kg content in the Export item at Sl. No. 7
11. Quantity of import item at Sl. No. 10 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export item at Sl. No. 7.

Norms committee may take a view

18/10/16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/36 dated 18/10/2016

B.S.S.

बलजीत सिंह/BALJIT SINGH
उप महादेशिक निदेश व्यापार
Deputy Director General of Foreign Trade
निदेश व्यापार महादेशिकालय
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

V.R.

विदेश व्यापार निदेशक
निदेश व्यापार महादेशिकालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

36/2

EXPORT ITEM LIST

ADVANCE AUHTORISATION FILE NO. 3/95/040/00978/AM16

ADVANCE AUHTORISATION NO. 0310803418 DT. 17.03.2016

Sr. No.	Size & type Of Cables	Qty (MTRS)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated ZHFR Sheathed Armoured Cables 1.2 KV.		
1	7 Core X 4 Sq. MM		
2	4 Core X 25 Sq. MM		
3	4 Core X 185 Sq. MM		
4	27 Core X 2.5 Sq. MM		
5	37 Core X 2.5 Sq. MM		
6	19 Core X 2.5 Sq. MM		
7	12 Core X 4 Sq. MM		
8	12 Core X 4 Sq. MM		
9	3 Core X 25 Sq. MM		
10	4 Core X 50 Sq. MM		
11	4 Core X 185 Sq. MM		
12	4 Core X 240 Sq. MM		
13	4 Core X 185 Sq. MM		
14	4 Core X 240 Sq. MM		
15	7 Core X 4 Sq. MM		
16	12 Core X 2.5 Sq. MM		
17	3 Core X 25 Sq. MM		
18	2 Core X 35 Sq. MM		
19	3 Core X 25 Sq. MM		
20	2 Core X 35 Sq. MM		
2	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.	213800.000	773.201
1	5 Core X 1.5 Sq. MM		
2	4 Core X 1.5 Sq. MM		
3	5 Core X 1.5 Sq. MM		
4	7 Core X 1.5 Sq. MM		
5	12 Core X 1.5 Sq. MM		
6	19 Core X 1.5 Sq. MM		
7	2 Core X 1.5 Sq. MM		
8	4 Core X 1.5 Sq. MM		
9	4 Core X 35 Sq. MM		
10	4 Core X 120 Sq. MM		
11	4 Core X 150 Sq. MM		
12	4 Core X 35 Sq. MM		
13	4 Core X 1.5 Sq. MM		
14	7 Core X 1.5 Sq. MM		
15	19 Core X 1.5 Sq. MM		
16	7 Core X 2.5 Sq. MM		
17	19 Core X 2.5 Sq. MM		
18	27 Core X 2.5 Sq. MM		
19	5 Core X 2.5 Sq. MM		
20	4 Core X 2.5 Sq. MM		
21	12 Core X 2.5 Sq. MM		
22	5 Core X 2.5 Sq. MM		
23	7 Core X 2.5 Sq. MM		
24	19 Core X 2.5 Sq. MM		
25	27 Core X 2.5 Sq. MM		
26	2 Core X 25 Sq. MM		

18/5/16
रजनीश सिंह/RAJNISH SINGH
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

-A1-

म
निदेशक विदेश व्यापार
Director General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

36/3

27	2 Core X 25 Sq. MM		
28	4 Core X 35 Sq. MM		
29	4 Core X 150 Sq. MM		
30	4 Core X 400 Sq. MM		
31	4 Core X 150 Sq. MM		
32	4 Core X 240 Sq. MM		
33	3 Core X 1.5 Sq. MM		
34	3 Core X 2.5 Sq. MM		
35	2 Core X 16 Sq. MM		
36	4 Core X 16 Sq. MM		
37	4 Core X 35 Sq. MM		
38	4 Core X 95 Sq. MM		
39	4 Core X 25 Sq. MM		
3	Copper Cond. XLPE Insulated PVC Sheathed Al. Wire Armoured Cables 1.2 KV.	426500.000	409.638
1	1 Core X 70 Sq. MM		
4	Copper Cond. XLPE Insulated PVC Sheathed Unarmoured Cables 1.2 KV.	2000.000	1.720
1	5 Core X 16 Sq. MM		
2	5 Core X 10 Sq. MM		
3	4 Core X 35 Sq. MM		
4	5 Core X 25 Sq. MM		
5	4 Core X 50 Sq. MM		
5	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables upto 500 V.	3000.000	3.850
1	3 Core X 1.5 Sq. MM		
2	3 Core X 2.5 Sq. MM		
6	Copper Cond. PVC Sheathed Unarmoured Cables upto 750 V.	200100.000	27.864
1	1 Core X 1.5 Sq. MM		
2	1 Core X 2.5 Sq. MM		
7	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Copper Tape ZHFR Sheathed Al. Wire Armoured Cables above 1.1 KV.	360000.000	9.326
1	1 Core X 400 Sq. MM (11 kv)		
		15500.000	73.625

B.S.

बलजीत सिंह/BALJIT SINGH
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

39
18-10-2016

NC Meeting dated 18/10/2016- Case No. 3/15/81 (M/s Shera Metal Pvt. Limited) (Advance Authorization No. 1310048196 dated 05.04.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 (Copper Billets) may be allowed as 24755 Kgs. as 1.01 Kgs./Kg. content in the export item taking clue from SION C-1611.

Norms committee may take a view.

18/10/16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/39 dated 18/10/2016

B.S.J.
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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12/10/16
18/10/16

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18-10-2016

Advance Authorisation may be ratified as under:

- Norms committee may take a view

$$\angle = \frac{2\pi}{17|10|18}$$

Norms Committee II

B. J. S.
बजरजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. 03/95/040/00003/AM17

ADVANCE AUTHORISATION NO. 0310803854 DT. 07.04.2016

Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Copper Cond. XLPE Insulated PVC Sheathed Armoured Cables 1.2 KV.		
1	3 Core X 35 Sq. MM		
2	4 Core X 120 Sq. MM		
3	4 Core X 150 Sq. MM		
4	4 Core X 185 Sq. MM		
5	4 Core X 240 Sq. MM		
		11400.000	59.433
2	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Copper Tape PVC Sheathed Armoured Cables above 1.1 KV.		
1	3 Core X 120 Sq. MM (11 KV)	1000.000	7.410
3	Copper Cond. Covered with Semi Conducting Compound XLPE Insulated Copper Tape ZHFR Sheathed Armoured Cables above 1.1 KV.		
1	3 Core X 120 Sq. MM (11 KV)	1000.000	7.430
4	Copper Cond. PVC Insulated Unarmoured Cables upto 750 V.		
1	1 Core X 630 Sq. MM		
2	1 Core X 25 Sq. MM		
3	1 Core X 35 Sq. MM		
4	1 Core X 300 Sq. MM		
5	1 Core X 70 Sq. MM		
6	1 Core X 70 Sq. MM		
7	1 Core X 25 Sq. MM		
8	1 Core X 35 Sq. MM		
9	1 Core X 70 Sq. MM		
10	1 Core X 120 Sq. MM		
11	1 Core X 70 Sq. MM		
12	1 Core X 35 Sq. MM		
		106350.000	85.349
5	Copper Cond. PVC Insulated and PVC Shetahed Unarmoured Cables 1.2 KV		
1	3 Core X 2.5 Sq. MM		
2	3 Core X 4 Sq. MM	2500.000	0.768
6	Copper Cond. XLPE Insulated Lead and PVC Sheathed Armoured Cables 1.2 KV.		
1	4 Core X 16 Sq. MM		
2	3 Core X 6 Sq. MM	5700.000	10.751
7	Copper Cond. XLPE Insulated Lead and PVC Sheathed Armoured Instrumentation Cables upto 500 V.		
1	20 Core X 2.5 Sq. MM	6000.000	16.500

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श्री. बलजीत सिंह
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Department of Industrial Policy & Promotion
(TSW)

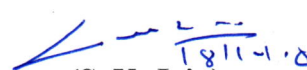
42
18-10-2016

NC Meeting dated 18/10/2016- Case No. 2/15/81 (M/s Rajputana Industries Pvt. Limited)
(Advance Authorization No. 1310048204 dated 13.04.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 (Copper Billets) may be allowed as 49510 Kgs. as 1.01 Kgs./Kg. content in the export item taking clue from SION C-1611.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/42 dated 18/10/2016


बलजीत सिंह/BALJIT SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महाविभाग
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18-10-2016

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18-10-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/10/2016 - Case No. 11/9/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310804385 dated 03.05.2016)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 23 may be specified as under:

Sl. No.	Net weight (MT)	Sl. No.	Net weight (MT.)	Sl. No.	Net weight (MT)
1	29.704	9	1.206	17	22.421
2	25.054	10	4.304	18	40.555
3	75.131	11	267.742	19	11.614
4	7.414	12	31.85	20	6.439
5	13.734	13	97.573	21	10.015
6	10.249	14	9.759	22	12.292
7	8.746	15	12.899	23	19.739
8	26.182	16	12.382		

- Words " Aluminium PVC Service cable with Copper Communication wire" may be suffixed with the description of export item at Sl. No. 11.
- Words " Copper Conductor" may be suffixed with the description of export items at Sl. No. 22 & 23.
- Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 176015.49 Kgs. for export products at Sl. No. 1 to 11 & 14 to 23 taking clue from Engineering Tables No. 4 & 5.
- Quantities of import item at Sl. No.2 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 8.
- Quantity of import item at Sl. No 3 viz. Primary Aluminium Ingots may be allowed as applied for i.e. 205886 Kgs. for export products at Sl. No. 11 to 13, taking clue from Engineering Table No. 5.
- Quantities of import item at Sl. No.4 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 8, 12, 13 & 20, as claimed by the firm
- Quantities of import item at Sl. No. 5 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 8, 11 & 14 to 23, as claimed by the firm.
- Quantities of import item at Sl. No. 6 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. to 8, 11 & 14 to 23, as claimed by the firm.
- Quantities of import item at Sl. No. 7 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 14 to 21 , as claimed by the firm.
- Import items at Sl. No. 8 (Hot Rolled Steel Sheet) & 9(Wooden Drums) may be allowed as per packing policy.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/44 dated 18/10/2016

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B.S.S.

बलजीत सिंह/BALJIT SINGH
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विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
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V.N.

विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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18-10-2016

Reference DGFT F.No. 01/81/050/00224/AM17.

- i. Import Item SI No. 1,2 & 3 as per SION C-327.
- ii. Import Item No. 4 & 5 based on actual consumptions as certified by Jurisdictional Central Excise Authorities with 10% wastage.
- iii. Import item No. 6 to 7 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.


(K.K. Tiwari)
Industrial Adviser
18.10.2016

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Department of Industrial Policy & Promotion
(TSW)

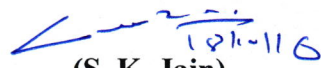
57
18-10-2016

NC Meeting dated 18/10/2016- Case No. 11/12/81 (M/s B. C. Power Controls Ltd.)
(Advance Authorization No. 0510399054 dated 11.07.2016)

Advance Authorisation may be ratified as under:

- 1 Quantities of import items at Sl. No. 1 to 8 may be allowed as applied for i.e. 2589.44 Kgs., 1479.3 Kgs., 1332.6 Kgs., 7396.4 Kgs., 11834.4 Kgs., 13868.4 Kgs., 19415.7 Kgs. & 18491.2 Kgs. respectively, as per Engineering Table No. 5.
- 2 Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for i.e. 15532.56 Kgs. & 17566.6 Kgs., 22303.85. & 27736.8 Kgs.. respectively, taking clue from Engineering Table No. 5.
- 3 Quantities of import items at Sl. No. 13 to 19 may be allowed as applied for i.e. 2040 Kgs., 3468 Kgs., 1849 Kgs., 2776.5 Kgs., 13869 Kgs., 22189.5 Kgs., & 11557 Kgs. respectively, as per Engineering Table No. 5.
- 4 Quantities of import items at Sl. No. 20 to 26 may be allowed as applied for i.e. 3397.05 Kgs., 4160.52 Kgs., 5131.32 Kgs., 6656.82 Kgs., 8321.04 Kgs., 11094.72 Kgs. & 13921.74 Kgs. respectively, as per Engineering Table No. 5.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/57 dated 18/10/2016


बलजीत सिंह/BALJIT SINGH
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V. K. Singh
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

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18-10-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/10/2016- Case No. 15/12/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310806117 dated 12.07.2016)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 25 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	11937	10	14065	19	388
2	393	11	6086	20	355
3	2246	12	509	21	1121
4	3560	13	1008	22	319
5	4244	14	1644	23	820
6	5946	15	2933	24	7698
7	749	16	6502	25	55552
8	25608	17	148		
9	39876	18	517		

- Words "Copper Conductor, Steel Wire Armoured" may be suffixed with the description of export item at Sl. No. 7.
- Words "Copper Conductor" may be suffixed with the description of export items at Sl. No. 8 & 9.
- Quantity of import item at Sl. No 1 viz. Copper Wire Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 73955.73 Kgs. for export products at Sl. No. 1 to 11 & 16 to 25, taking clue from Engineering Tables No. 4 & 5.
- Quantity of import item at Sl. No 2 viz. Primary unalloyed Aluminium may be allowed as 23085 Kgs. for export products at Sl. No. 11 to 15 & 25, taking clue from Engineering Table No. 5.
- Quantities of import item at Sl. No.3 viz. Copper Tape may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 10, 11 & 25.
- Quantities of import item at Sl. No.4 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 10, 11, 16, 24 & 25, as claimed by the firm
- Quantities of import item at Sl. No. 5 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 11 & 16 to 25, as claimed by the firm.
- Quantities of import item at Sl. No. 6 viz. Plasticiser (DOP) may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 11 & 16 to 25, as claimed by the firm.
- Quantities of import item at Sl. No. 7 viz. G I Wire may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 7, 10 & 16, as claimed by the firm.
- Import item at Sl. No. 8 viz. Wooden Drum may be allowed as per packing policy. Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/58 dated 18/10/2016

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Department of Industrial Policy & Promotion
(TSW)

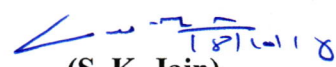
59
18-10-2016

NC Meeting dated 18/10/2016- Case No. 4/12/81 (M/s JMW India (P) Limited)
(Advance Authorization No. 0510399065 dated 13.07.2016)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 202000 Kgs., as 1.01 Kgs./Kg. content in the export item at Sl. No. 1 taking clue from SION C-1189.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/59 dated 18/10/2016


बलजीत सिंह / BALJIT SINGH
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Udyog Bhawan, New Delhi



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18-10-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/10/2016 - Case No. 9/12/81 (M/s Alstrong Enterprises India Pvt. Ltd.) (Advance Authorization No. 0510399115 dated 15.07.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.
2. Thickness of Aluminium coil/Aluminium Colour coated coils in export item has been indicated as 0.50 mm, whereas, in import items it has been indicated as 0.46 mm., The same may be clarified and their correct thicknesses may be indicated.
3. Detailed calculations for the quantities of import items.

Norms committee may take a view

2
18/10/16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/61 dated 18/10/2016

Rajit
राजजीव सिंह/RAJIT SINGH
उप महानिदेशक विदेश व्यापार
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V21
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
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Department of Industrial Policy & Promotion
(TSW)

65
18-10-2016

NC Meeting dated 18/10/2016 - Case No. 6/12/81 (M/s Malhotra Cables Pvt. Ltd.) (Advance Authorization No. 0510399183 dated 22.07.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/65 dated 18/10/2016


बलजीत सिंह/DALJIT SINGH
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विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विभाग संचालक
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
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18-10-2016

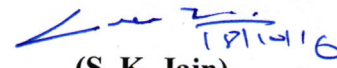
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/10/2016- Case No. 13/12/81 (M/s Cubex Tubings Limited)
(Advance Authorization No. 0910063992 dated 27.07.2016)

Taking clue from SION C-787, Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 (Copper Scrap) may be allowed as 5321.2 Kgs., as 1.075 Kgs./Kg. content in the export item.
2. Quantity of import item at Sl. No. 2 (Nickel) may be allowed as applied for i.e. 577.5 Kgs., as 1.05 Kgs./Kg. content in the export item.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/66 dated 18/10/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महानिदेशक
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

68
18-10-2016

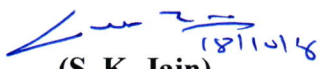
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/10/2016 - Case No. 7/15/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310807537 dated 01.09.2016)

Firm may be asked to submit the following information:

1. Conductor and insulating materials for export items at Sl. No. 1 to 4.
2. Voltage rating of export item at Sl. No. 15.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
4. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
5. Material balancing viz. net content of each imported and indigenous input, export product wise.
6. Wastage claimed on each import item.
7. Total requirement of each raw material, export product wise, in a tabular form

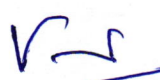
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/68 dated 18/10/2016


बलजीत सिंह/BALJIT SINGH
उप महासचिव विदेश व्यापार
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Udyog Bhawan, New Delhi


विनोद कुमार नाथ/VINOD KUMAR NATH
विदेश व्यापार महासचिव
Foreign Trade Director General
विदेश व्यापार महासचिवालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

69
18-10-2016

NC Meeting dated 18/10/2016 - Case No. 6/15/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310808090 dated 27.09.2016)

Firm may be asked to submit the following information:

1. Conductor and insulating materials for export items at Sl. No. 29 & 30.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
4. Material balancing viz. net content of each imported and indigenous input, export product wise.
5. Wastage claimed on each import item.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

18/10/16
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/69 dated 18/10/2016

B.S./s

बलजीत सिंह / BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

VN
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

Department of Heavy Industry

Udyog Bhavan

AR- 435

18-10-2016

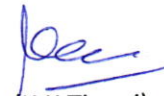
Ref: AA No 0310114303 , Crompton Greaves

ID No-01/81/50/217/AM-02DESII /14 Date 7/10/2016

The applicant has represented against the net quantity of two inputs- namely CRGO Steel coils and Copper winding wires in recommendations of even number dated 18/2/2009 .

The DGFT may consider net quantity of these two inputs as per jurisdictional Excise certificate; however the % wastage on net content will remain the same as recommended earlier dated 18/2/2009.

This has the approval of JS.


(K.K.Tiwari)

Industrial Adviser

Dy DGFT ,DES-II

TSW(B)/3(82)/2008 dated 18/10/2016



बलजीत सिंह/BALJIT SINGH
उप महासचिव विदेश व्यापार
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विदेश व्यापार महासचिवालय
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विनोद कुमार VINOOD KUMAR
सहायक महासचिव विदेश व्यापार
Assistant Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

Department of Heavy Industry
TSW(B)

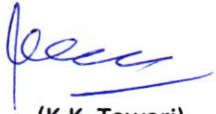
AR-443
18.10.2016

Reference : AA No.610035619 dated 26.12.2013, M/s Kotson Pvt. Limited.

Reference ID No. 1/81/50/454/AM-14 DES-II dated 26/08/2016

Vide enclosures to above reference, the applicant has clarified that they are importing four inputs for each export product on Nil Wastage basis as per Annexure-A (S.No.16-A of ANF 4A) with accountability to export product.

The Norms Committee may consider as above.


(K.K. Tewari)
Industrial Adviser

Dy.DGFT, DES-II

U.O. No. TSW-3/60/2014 dated 01.09.2016


बलजित सिंह/BALJIT SINGH
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Director, New Delhi
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

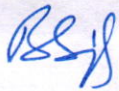
(A) Import Material Statement for Core-Coil Assembly

CRGO STEEL SHEET/COIL	KVA/ KV	Qty	Qty. Applied PER PCS IN KGS	TOTAL Qty	TOTAL Qty. Applied IN KGS
1	100 KVA/11/415 KV	1	264	240	63360
2	100 KVA/33/415 KV	1	264	58	15312
3	200 KVA/33/415 KV	1	420	12	5040

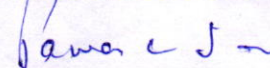
COPPER WIRE ROD	KVA/ KV	Qty	Qty. Applied PER PCS IN KGS	Qty	TOTAL Qty. Applied IN KGS
1	100 KVA/11/415 KV	1	119.6	240	28704
2	100 KVA/33/415 KV	1	121.9	58	7070.2
3	200 KVA/33/415 KV	1	212.75	12	2553

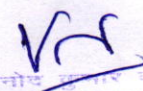
PRE COMPRESS PRESS BOARD	KVA/ KV	Qty	Qty. Applied PER PCS IN KGS	Qty	TOTAL Qty. Applied IN KGS
1	100 KVA/11/415 KV	1	13	240	3120
2	100 KVA/33/415 KV	1	18	58	1044
3	200 KVA/33/415 KV	1	37	12	444

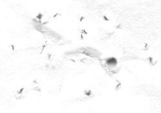
CRCA SHEET	KVA/ KV	Qty	Qty. Applied PER PCS IN KGS	Qty	TOTAL Qty. Applied IN KGS
1	100 KVA/11/415 KV	1	47	240	11280
2	100 KVA/33/415 KV	1	33	58	1914
3	200 KVA/33/415 KV	1	75	12	900


 बलजीत सिंह / BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

For Kotsons Pvt. Ltd.


 Authorised Signatory


 विनोद कुमार कचहप
 VINOD KUMAR KACHHAP
 विदेश व्यापार महानिदेशालय
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi



For Kaboré P.V. Ltd.
Authorized Signatory

300

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

AR-444
18-10-2016

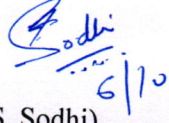
30(174)/15-ME

Subject: AA no 0410160886 dated 07.08.15 in respect of M/s Diana metals.

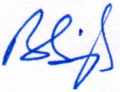
Norms may be recommended as follows:-

- Per unit weight of export product may be specified as 0.45 kg, 0.55 kg, 0.6 kg and 2.1 kg for Sno 1, 2, 4 and 5 of items of export respectively.
- Sno 3 of items of export may be deleted as requested by firm.
- Quantity of Sno 1 of items of export may be amended to 151631 nos and net weight may be amended to 68234 kgs.
- Quantity of S.No 2 of items of export may be amended to 60000 nos and net weight may be amended to 33000 kgs.
- Import of Sno 1 may be allowed for 102520 kg inclusive of 1.27% wastage.
- Import of relevant size of S No 2 and 3 may be allowed on net to net basis with NIL wastage and accountability clause.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(174)/15-ME dated 06.10.16


बलजीत सिंह/DALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निदेशक, दिल्ली
Foreign Trade Development Officer
विदेश व्यापार निदेशक, दिल्ली
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-447
18-10-2016

NC Meeting dated 18/10/2016 - Case No. A/R-447 (M/s Navgrah Fastners (Pvt) Limited) (Advance Authorization No. 5210041712 dated 15.12.2015)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as 170629 Kgs. as 1.22 Kgs./Kg. content in export items after taking 1/3rd recovery from scrap

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/447-A/R dated 18/10/2016

B.S.J.
बलजीत सिंह/BALJIT SINGH
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Deputy Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
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V.K.
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार निदेशक, उद्योग
Foreign Trade Development Officer
विदेश व्यापार महासचिवालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-448
18-10-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/10/2016 - Case No. A/R-448 (M/s Neostar Steel Tubes Pvt. Limited)
(Advance Authorization No. 0410147871 dated 09.07.2013)

Firm may be asked to submit the following information:

1. Documentary evidence to the effect that Seamless Pipes imported under the Advance Authorization have been used in the manufacture of export items covered by the Advance Authorization i.e. SCH and OD of import items were same as that of export items.

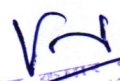
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/448-A/R dated 18/10/2016


बलजीत सिंह/BALJIT SINGH
उप महासचिव विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
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विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महासंचालक
Foreign Trade Directorate Director
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Udyog Bhawan, New Delhi

AGENDA FOR NORMS COMMITTEE MEETING

AR-449
18-10-2016

Case No. AR- 449	M/S. Alstom India Limited
Meeting No. 15/81	HQ File :01/81/050/00387/AM15/DES.II/
Dated:- 18-10-2016	RLA File :03/94/040/00347/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310786931 dated 16.07.2014.
The subject AA of the firm was ratified by NC in its Meeting No: 20/81 dated 12.01.2016 as per written comments of DHI vide U.O. No. 3(143)/2014/TSW(B)/ dated 01.01.2016, as under:- <u>Export Product:-</u> Stator Winding for 250 MW Generator - 1 Set. <u>Import Product:-</u> Copper Flats of relevant Grade & Size - 1.01 kg/kg content in the export product. The decision was communicated on 18.03.2016. The firm vide their letter dated 26.05.2016 has stated that the description of export product in the advance authorization is Stator Connection (Part of Generator) (1 set consist 7340 KG weight) - Qty 4 Sets which has been changed to Stator Winding for 250 MW Generator - Qty 1 Set in ratification. Therefore, the company has requested to correct the description of export product as per description mentioned in advance authorization. The Norms Committee may like to take a decision on this issue.	

* word "connections" may be inserted as per Applicant letter dt 16.11.2015. & pnc.

DES II

B.S.

[Signature]
17/11/2016

बलजीत सिंह/BALJIT SINGH
उप महासचिव विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासचिवालय
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[Signature]
विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महासचिव
Foreign Trade Director, New Delhi
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1940-1941

3

Department of Industrial Policy & Promotion
(TSW)

AR-450
18-10-2016

NC Meeting 18/10/2016 - Case No. A/R-450 (M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310571444 dated 27.04.2010)

Status quo may be maintained and firm may be informed as under:

1. As per description of export item given in the Advance Authorization, coating weight is 4.80 Kgs./Sq. Meter. With the coating weight of 4.80 Kgs./Sq. Meter, total coating weight in export item(Coating area 196838 Square Meters) is 944.822 MT. Total 992.063 MT of coating material(23.423 MT of Epoxy Powder, 51.375 MT of Adhesive & 917.265 MT of Polyethylene) has already been allowed inclusive of 5 % wastage as permitted in SION C-1292 etc.
2. Total weight of export item is 21750 MT which includes 20805.18 MT of Steel Plates & and 944.822 MT of coating materials.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/450-A/R dated 18/10/2016

B.S.S.
बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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V.K.
विनोद कुमार कश्यप
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Foreign Trade Officer
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Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-451
18-10-2016

NC Meeting 18/10/2016 - Case No. A/R-451 (M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310575295 dated 20.05.2010)

Status quo may be maintained and firm may be informed as under:

1. As per description of export item given in the Advance Authorization, coating weight is 3.96 Kgs./Sq. Meter. With the coating weight of 3.96 Kgs./Sq. Meter, total coating weight in export item(Coating area 180448 Square Meters) is 714.741 MT. Total 749.941 MT of coating material(21.473 MT of Epoxy Powder, 46.736 MT of Adhesive & 681.732 MT of Polypropylene) has already been allowed inclusive of 5 % wastage as permitted in SION C-1292 etc.
2. Total weight of export item is 19786 MT which includes 19071.425 MT of Steel Plates & and 714.741 MT of coating materials.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/451-A/R dated 18/10/2016


बलजीत सिंह / BALJIT SINGH
उप महासचिव/General of Foreign Trade
Deputy Director General of Foreign Trade
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार महासचिव
Foreign Trade Deptt. of Commerce
विदेश व्यापार महासचिवालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

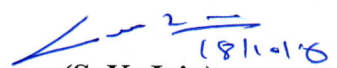
AR-452
18-10-2016

NC Meeting 18/10/2016 - Case No. A/R-452 (M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310609067 dated 03.01.2011)

No reply has been received from the applicant as decided earlier in NC meeting dated 15.03.2011 and accordingly they may be asked to submit the following information:

1. Outer Diameter (OD), Wall Thickness (WT) and total length of Export product.
2. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.
3. Quantity of import item at Sl. No. 6 has been indicated as 351001 MT and the same may be justified.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/452-A/R dated 18/10/2016


BALJIT SINGH
Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Government of India
Udyog Bhawan, New Delhi


VINOD KUMAR KASHYAP
Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
Government of India
Udyog Bhawan, New Delhi

Department of Heavy Industry
TSW (B) Section

AR- 458
18-10-2016

Ref: AA No 2210015342 JST Stesalit Transformers

Export Product (EP): Single phase Transformer ,Copper wound ,6200KVA- 10 sets

Import

S.No	Item	Quantity recommended
1 to 3	Insulated winding wire of Copper	1.01Kg /kg content in EP
72	CRGO Silicon Electrical Steel Sheet	1.07Kg/kg content in EP

There are total 126 items . remaining items are with Nil wastage and accountability clause under General Note 4 .

This issue with the approval of JS



(K.K.Tiwari)

Industrial Adviser

DyDGFT ,DES-II

TSWB 3/90/2016 dated 18/10/2016



JIT SINGH
उप महासचिव विदेश व्यापार
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Department of Industrial Policy & Promotion
(TSW)

AR-460
18-10-2016

NC Meeting dated 18/10/2016 - Case No. A/R-460 (M/s Associated Cables Pvt. Limited.)
(Advance Authorization No. 0310804320 dated 02.05.2016)

Norms may be modified as under:

1. Words "Cu/XLPE/CUT 1.0 KV" suffixed with the description of export items at Sl. No. 1, 2 & 3 in NC meeting dated 06/09/2016 may be replaced with words "Copper Conductor, XLPE Insulated, Copper Tape Screening upto 1 KV".
2. Words "Cu/PVC/CUT 1.0 KV" suffixed with the description of export item at Sl. No. 4 in NC meeting dated 06/09/2016 may be replaced with words "Copper Conductor, PVC Sheathed, Copper Tape Screening upto 1 KV".

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/460-A/R dated 18/10/2016


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Department of Industrial Policy & Promotion
(TSW)

AR-461
18-10-2016

NC Meeting dated 18 /10/2016- Case No. A/R-461 (M/s Associated Cables Pvt. Limited.)
(Advance Authorization No. 0310803371 dated 16.03.2016)

Norms may be modified as under:

1. Words "Cu/PVC/CUT 1.0 KV" suffixed with the description of export items at Sl. No. 1 to 5 in NC meeting dated 06/09/2016 may be replaced with words "Copper Conductor, PVC Insulated, PVC Sheathed, Copper Tape Screening upto 1 KV".
2. Words "Cu/ XLPE/CUT/ PVC 1.0 KV" suffixed with the description of export items at Sl. No. 6 to 8 in NC meeting dated 06/09/2016 may be replaced with words "Copper Conductor, XLPE Insulated, Copper Tape Screening upto 1 KV"..

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/86/2016-TSW/461-A/R dated 18 /10/2016


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विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
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Foreign Trade Commissioner - Delhi
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

Department of Heavy Industry
TSW(B)

AR-463
18-10-2016

Subject: Lic. No: 0910063127 Dated : 11.01.2016, M/s Toshiba Transmission & Distribution Systems.

Reference DGFT F.No. 01/81/050/00024/AM17/DES.II/463-AR.

2. As requested by applicant vide letter dated 18.10.2016 norms may be modified as under :

- Net quantities as per actual consumption which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities.
- Wastages of Import Item No. 1, 3, 4 & 5 on repeat basis with AA No.0910045982 dated 21.03.2011
- Wastages of Import Item No.2 @ 1% based on SION C-1.
- Import item No. 6 to 9 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.

The Norms Committee may consider as above.


(K.K. Tewari)
Industrial Adviser
18.10.2016

Dy.DGFT, DES-II


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विनोद कुमार काश्यप
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Department of Heavy Industry
TSW(B)

AR-464
18-10-2016

Subject: Lic. No: 0910063128 Dated : 11.01.2016, M/s Toshiba Transmission & Distribution Systems.

Reference DGFT F.No. 01/81/050/00025/AM17/DES.II/464-AR.

2. As requested by applicant vide letter dated 18.10.2016 norms may be modified as under :

- i. Net quantities as per actual consumption which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities.
- ii. Wastages of Import Item No. 1, 3,4 & 5 on repeat basis with AA No.0910045982 dated 21.03.2011
- iii. Wastages of Import Item No.2 @ 1% based on SION C-1.
- iv. Wastage of Import Item 6 & 7 within 2% of FOB value.
- v. Import item No. 8 to 14 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.

The Norms Committee may consider as above.



(K.K. Tiwari)
Industrial Adviser
18.10.2016

Dy.DGFT, DES-II



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18/10/2016
विदेश व्यापार महाविदेशीय
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Department of Heavy Industry
TSW(B)

AR-465
18-10-2016

Subject: Lic. No: 0910063129 Dated : 11.01.2016, M/s Toshiba Transmission & Distribution Systems.

Reference DGFT F.No. 01/81/050/00026/AM17/DES.II/465-AR.

2. As requested by applicant vide letter dated 18.10.2016 norms may be modified as under :

- i. Net quantities as per actual consumption which are mentioned in Certificate issued by Jurisdictional Central Excise Authorities.
- ii. Wastages of Import Item No. 1, 3,4 & 5 on repeat basis with AA No.0910045982 dated 21.03.2011
- iii. Wastages of Import Item No.2 @ 1% based on SION C-1.
- iv. Import item No. 6& 7 may be allowed on net-to-net basis as per condition of GN-4 for Engineering Products.

The Norms Committee may consider as above.

[Signature]

(K.K. Tiwari)
Industrial Adviser
18.10.2016

Dy.DGFT, DES-II

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